

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.235 - CP/37(AHM)2023
With
ITEM No.236 - IA/59(AHM)2023

Proceedings under Section 241 & 242 of Co. Act, 2013

IN THE MATTER OF:

Anip Bansal & Anr.

.....Applicant

V/s

Beni Agro Products Pvt. Ltd.& Ors.

.....Respondent

Order delivered on: 09/05/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)

Mr.Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Vivek Singh Panwar, Proxy Advocate

For the Respondent

:Mr. Nipun Singhvi, Advocate

ORDER

Learned Counsel for the Applicant as well as Respondent submitted that mediation in progress. Further, an application for extension of mediation time has been filed on 03.05.2024 which is lying in Registry. Let the Applicant to take steps to get it cleared from scrutiny for listed of hearing.

Re-list these matters for hearing on 01.08.2024.

In case there is a settlement agreement arrived before that day liberty is given to the counsels to make a mention for preponing the said date.

Sd/-

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)